[Shrimati Ambika Soni.]

I would like the Government to give an explanation about the authenticity of this report. Why has Iran decided to increase its military and naval strength by purchasing armaments from various West European countries to the tune of five billion dollars? Its naval strength is going to be doubled or trebled that of its neighbours.

Sir, we know very well about the super powers which have military bases in the Indian Ocean. It has been the constant struggle of all the littoral countries to keep the Indian Ocean as a zone of peace. We have been constantly propagating and nave been trying to influence the decision that the military bases should be removed from Diego Garcia and that there should be no military bases in the Indian Ocean. When we read such news, it naturally comes to our mind whether it is not an entry by one of the super power, into the Indian Ocean via Iran. It is of the utmost importance. Iran being a regional power, we would not like such tendencies by the super powers to encourage regional tension. Anj Iran being a friendly country, we naturally have to take up this matter diplomatically and with tact. The Indian Government should not be accused of foregoing the principles and value, of our foreign policy for any temporary gain. We know recently how Iranian students were lathi-charged. And there have been other cases. Whether it is the CIA or the KGB or the SAVAK, we would not like that it should come into the Indian Ocean and create trouble or tension. It is a matter which should not be taken lightly. There was a calling attention notice over this matter which was not accepted. Sir, you have permitted mention of this and I would like the Minister of External. Affairs to ease the minds of hon. Members of this tension which naturally causes great preoccupation.

- I. THE APPROPRIATION (RAIL-WAYS) BILL, 1978.
- II. THE APPROPRIATION (RAIL. WAYS) NO. 2 BILL, 1978

III. THE APPROPRIATION (RAL- WAYS) NO. 3 BILL, 1978.

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial yea_r 1978-79 for the purpose of Railways, as passed by the Lok Sabha, be taken into consideration."

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund jjf India for the services of the financial year 1977-78 for the purposes of Railways, as passed by the Lok Sabha, be taken into consideration."

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1976, in excess of the amounts granted for those services and for that year, as passed by the Lok Sabha, be taken into consideration."

The questions were proposed.

SHRI JAHARLAL BANERJEE (West Bengal): Mr. Chairman, Sir, I want to bring t_0 the notice of our Hon. Railway Minister a very delicate point, that is the language issue.

I come from West Bengal. I am utterly surprised to see that at the Burdwan Railway Station it is written in Hindi and English, "If you *wmi* t quick service, please write it in Hindi."

At the Khana Janction Station which is only six mile ${\rm fro_m}$ Burdwan, near the cabin it ${\rm i_s}$ written in Hindi and English, "Link cabin for loopline." Bengali has di appeared. Moreover, I had the misfortune to be at the Allahabad Railw ay Station for several hours on the n<xt day of the fateful Naini accident. The train was detained for three hours. Several things were announced -in those three hours over the mike, 1 ut I did not hear the announcer spearing in English. He was always spc aking in Hindi as if there were no o her passengers except those speaking Hindi.

Then, Sir, regarding the Service by the scavengers, I travelled by the Delhi-Kalka Ma 1 for three days, no sweeper was g' nerally found in the train and the a tendant told me that the scavenger lad not turned up for several days.

Another thing is regarding the food that is served >y the contractors in the Delhi-Kalk. Mail. I was in the Petitions Comm ttee and yourself and your Ministry vere good to consider the ca. es of the commission bearers, but their commission bearers serving under c infractors in the said train are not getting any advantages from the contractors. The food that is served by I he contractors i3 too poor when < oinpared the food served by the Therefore all contract system of serving food to the passengers in the train should be replaced by direct railway caterer. But these beare-s are not getting any benefit from the contractors. Moreover the food i very bad.

Then I want to mention only two small things. Farmerly the Burdwan. Katwa. Katwa-Ahmedpur and Burdwan-Damodar railways were being run by Maclenoed Company. Later they were takei over by the Govern ment. Though they were taken over 10 years back, tbeyi have not shown any improverne it. . The same old en gines are fhi i no improvement

has been made, though I wa_s assured in the Consultative Committee that diesel engines will be introduced to draw those trains and more trains would be introduced.

Another thing I want to point out is that there are many steam engines still used in the railways. But the production of steam engines is not to ou_r expectations. As a matter of fact. I think—I may be wrong—the Rail, way authorities have ceased to produce steam engines, anj so there is a dearth of steam engines, on account of which the small lines sometimes suffer. I do not want to say anything more. Thank you.

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) : श्रीमन, मैं केवल एक मसले की भ्रोर माननीय मंत्री जी का ध्यान दिलाऊंगा । इस विधेयक का समर्थन करते हुए पहले तो मैं मंत्री जी को धन्यवाद दुंगा कि उन्होंने ग्रपने बजट में पिछड़े हए क्षेत्र के लिये विशेष ध्यान दिया है और उस क्षेत्र में रेल के काम को आगे बढाने के लिये जितनी ग्रधिक व्यवस्था वह कर सकते थे, उन्होंने व्यवस्था की है। मगर पूर्वोत्तर रेलवे में श्रीमन, एक छितौनी बगाह पूल जो ग्रंग्रेजों के समय का बनाया हुग्रा था, वह ग्राज से लगभग 50 वर्ष पहले नदी की बाढ़ में बह गया था। उस पूल को अंग्रेजों ने महज इसलिये नहीं बनाया क्योंकि उसी क्षेत्र में गांधी जी ने अपना किसान आन्दोलन चलाया था चम्पारन में। तो चंकि वहां के किसानों और वहां की जनता ने गान्धी जी का साथ दिया था और राष्ट्रीय ग्रान्दोलन में बड़ी ताकत के साथ हिस्सा लिया था, इसलिये इसको ध्यान में रखते हए उन्होंने इस पूल की बनाने का नाम नहीं लिया। उस पूल के न बनने से पूर्वी उत्तर प्रदेश का उत्तरी हिस्सा ग्रीर पश्चिमी विहार का पश्चिमी उत्तरी हिस्सा एक दम में कटा रहा । श्रीमन, वहां नदी की धार इतनी तैल है कि नाव का चलना बहत ही मश्कल है। कोई साल ऐसा नहीं जाता कि जिस कहा में नाव की 3-4 दूर्घटना न होती हों। कोई साधन

[श्री नागेश्वर प्रशाद शाही] नहीं है और उस पुल के बह जाने से दोनों ग्रोर लाइनें तो हैं, लेकिन ग्राना जाना ग्रस्त-व्यस्त रहता है। इधर के मुसाफिर छितीनी स्टेशन पर जाते हैं, फिर कई मील पैदल चलते हैं तब बगाह में जाकर ग्रपनी हैन में बैठते हैं। वहां की जनता को महान कष्ट है। वहां की जनता जब से अपना शासन हुआ तभी से भारतीय संसद में और असेम्बली में बार-बार पुल बनाने की मांग कर रही है। 1974 के शरू में जब य०पी० श्रसेम्बली का चुनाव होने वाला था, तो उस बनाव को महेनजर रख कर भृतपूर्व प्रधान मंत्री श्रीमती इन्दिरा गान्धी ने उस पूल की नींव डाली । वगहा-छितौनी पूल की नींव श्रीमती इंदिरा गांधी ने 1974 में रखी थी, जिस समय तमाम उद्घाटनों का जोर चल रहा था। उस समय उसकी नींव डाली और वहां की जनता को बडी प्रसन्नता हुई कि अब यह पचासों साल का कष्ट दूर हो जायेगा । मगर वह नींव का पत्थर अपनी जगह पर पड़ा हुआ है । स्राज तक लगभग चार साल परे हो गये, उस पर कोई काम नहीं हुआ। पिछले कई वर्षों से लगातार हम लोग मांग कर रहे हैं कि उस पुल को बनाया जाए और मंत्री जी ने भी पिछले साल ग्राम्वासन दिया था कि पूल को बनाने का काम शुरू होगा। जिस समय राप्ती का ब्रिज कंवर्सन की वजह से उसके ढांचे को हटाया जा रहा था. तब भी यही बताया गया कि यह ढांचा उठा कर बगहा जाएगा और वहां पर पूल बनेगा । मगर इस साल के बजट में भी उस पूल के लिए कोई ग्रलाटमेंट नहीं देखा । इससे हमको लगता है कि इस पूल पर इस साल भी काम शरू नहीं होगा। मैं मंत्री जी से कर बढ़ प्रार्थना करता हं कि जनता की उस भावना ग्रीर कच्ट को देखते हए ऐसा प्रयास करें श्रीर इस साल उनको और व्यादा मुनाफ। हम्रा है भ्रौर होने वाला है, उसमें से प्रावधान करके इस साल उस पुल पर काम शुरू करा दें। पुल के बनने में 3-4 साल लगेंगे । इस साल गापके सप्लीमेंटी बजट में भी हो सकता है,

द्यापके ब्रादेश से भी हो सकता है। बाद में रेगुलराइज हो जाता है। तो वह काम गुरू करा दीजिए और शरू हो जाएगा तो दो तीन साल में बन जाएगा।

श्रीमन, पिछली बार भी कहा गया था कि ग्रापका जो कंवर्सन का काम हो रहा है बाराबंकी से सोनपुर तक उस कंवर्सन के काम में सोनपुर तक बड़ी लाइन बन चुकी थी। सोनपुर से पलेजाघाट तक जो एक मील का हिस्सा है उसका कंवर्सन न होने की वजह से सारे मसाफिरों को बड़ा कष्ट होता है ग्रीर सोनपुर में आकर सभी लोग एक जाते हैं ग्रौर फिर बड़ी लाइन की गाड़ी से छोटी लाइन की गाड़ी में जाना पडता है। हालांकि यह काम भीष्म बाब का काम है ग्रीर हमारे सिन्हा साहब का काम है, मगर मैं यह कह रहा हंकि बिहार की जनता के कष्टों को दूर करने के लिए यह कंवर्सन छोटा सा है, करीब दस किलोमीटर का यह एरिया है. इसे तरन्त कर देना चाहिए ताकि इससे जो परेशानी हो रही है वह नहो।.

जहां तक नई लाइनों के निर्माण का सवाल है, मंत्री जी ने भ्राश्वासन दिया है कि उसके लिए कोई विशेष विकास फंड बना रहे हैं। हमें स्राशा है कि प्लानिंग कमीशन, फाइनेंस, मिनिस्ट्री ग्रीर कैंबिनेट से उनको जल्दी क्लीयरेंस देगी ग्रीर उनके प्रयास सफल होंगे ताकि नई लाइनों का बनना भी शरू हो जाएगा श्रौर पिछडे हए इलाकों का काम तीव्र गति से चल कर उनका विकास हो।

आखीर में, हमारे मित्र ने याद दिलाया कि वस्ती-गौंडा में बडा जंकशन है। वस्ती डिस्टिक्ट हैडक्वार्टर है । वहां पर प्लेटफार्म नहीं है। मेल गाडी खडी होती है तो आधी गाड़ी प्लेटफार्म के बाहर खड़ी होती है और लोग अपना गिलास लोटा लेकर उतरते हैं तो दौड़ कर प्लेटफार्म पर जाते हैं तो वहाँ पानी मिलता है। ऐसे लोग कई उतर कर दौड़ कर आते है और उस दौड़ने में गाड़ी

छुट गई तो प्लेटफार्म पर ही यावी छुट जाते हैं। तो उसकी छोर भी मंत्री जी का ध्यान दिलाना चाहता हं कि हमारे यहां पीने के पानी का भी इंतजाम नहीं है गाडी में। बम्बई श्रीर मद्रास की गाडियों में तो अन्दर ही पानी का इंतजाम होता है ग्रीर इस लाइन में ग्रगर कोई स्टेशन पर दौड़ कर पानी की टटी पर पानी लेने न जाए तो उसे पानी नहीं मिलता । यही नहीं कि जाते ही पानी मिल जाए बल्कि वहां लम्बी लाइन लगी होती है. इसलिये दो-तीन मिनट के बाद नम्बर ग्राता है। नम्बर ग्राते-ग्राते यह इर लगा रहता है कि कहीं ट्रेन न छुट जाए । इसलिये मेरा निवेदन है कि वहां प्लेटफार्म पर ही या गाड़ी के ग्रन्दर ही पानी की ऐसी ब्यवस्था कर दी जाए, जिससे उन्हें किसी प्रकार की दिक्कत न हो। साथ ही मैं मंत्री जी से यह भी निवेदन कहंगा कि गौंडा ग्रौर बस्ती के रेलवे स्टेशन के प्लेट-फामें को बहाने की भी व्यवस्था की जाए। इससे वहां की जनता को लाभ होगा। इतना ही कहना चाहता है। प्रन्यवाद।

श्री महेन्द्र मोहन मिश्र (विहार) : सभापति जी, यह एशोप्रिएशन बिल सदन में विचार-विमर्श के लिये मंत्री जी ने प्रस्तृत किया है । श्रीनन, खास कर मैं रेल मंत्री जी का ध्यान पाकुष्ट करना चाहता हं कि भतपूर्व हमारे रेल मंत्री पंडित जी एवं ललित बाब जी थे, वे खास कर पिछड़े, बैकवर्ड क्षेत्रों में रेल का विकास कैसे हो, रेल यातायात कैसे ठीक हो, इस नजरधन्दाज से हमारी जो मेजर स्कीमें चलाते थे. उन स्कीमों की ग्रोर वर्तमान रेल मंत्री जी ने ध्यान नहीं दिया है। श्रीमन, ग्राप जानते हैं बिहार ग्रीर चीजों में बहुत खुगहाल है, लेकिन फिर भी यातायात के संबंध में हमारा उत्तरी विहार बहत पिछड़ा हुआ है। इसकी चिन्ता हमारे भृतपूर्व रेल मंत्री पंडित जी को और भनपूर्व मंत्री मिश्र जी को बहत थी। इसी सिलसिले में हमारे मित्र शाही जीं ने समस्तीपुर-बाराबंकी ग्रीर बगहा-छितौनी का जिक्र किया है। सचमच यह बहुत ही शर्म की बात है कि नेपाल से हमारा बिहार भौर य०पी० जडा हमा है, लेकिन इन क्षेत्रों में रेलों के यातायात की सुविधा वधौं से लंबित पड़ी हुई है। गत अक्तूबर में बंगलीर में रेलवे कंसलटेटिव कमेटी हुई थी, उसमें इन मुद्दो पर विचार किया गया था और मंत्री जी हमारी इन भावनाओं से सहमत थे, लेकिन उसको इम्टलीमेंट करने के लिये ग्रभी तक जागरूकता नहीं दिखा रहे हैं। मैं रेल मंत्री जी का ध्यान म्राकृष्ट कहंगा कि जिस तत्परता से उस क्षेत्र के पिछडेपन को दूर करने के लिये ग्रापकी इच्छा है; उस तत्परता से पैसों का बाबंटन ब्राप करते तो जल्दी से जल्दी उस क्षेत्र की सविघाएं लोगों में पहुंचती ।

इसी तरह से एक छोटी सी स्कीम रोसरा श्रीर सकरी के बारे में है। जिस समय पंडित जी रेल मंत्री थे उस समय उन्होंने यह कहा था कि वहां जमीन के ग्रजन में जो पैसा लगेगा ग्रगर उसको बिहार सरकार वहन करेगी तो उस क्षेत्र में रोसरा-सकरी लाइन बना दी आएगी। खर्जन में जो पैसा लगता था उस सारे पैसे का बिहार सरकार ने भगतान कर दिया है. लेकिन फिर भी वर्षों से हमारे रेल मंत्री जी का ध्यान उस स्रोर नहीं गया है, यदयपि वंगलौर में इन मुहों पर बात हुई थी। उन्होंने ग्राश्वासन भी दिया था कि ग्रगर जमीन के ग्रर्जन में लगने वाले पैसे को बहां की सरकार देगी तो उसकी प्रियोरिटी दी जाएगी, लेकिन इस सब के बावजद भी आज भी वह रोसरा-सर्करी लाइन के मामले में कोई दिश-निर्देशन दिया नहीं गया है।

इसी तरह से सोनपर का मामला है जैसा हमारे शाही जी ने बताया उस क्षेत्र से जहां से जनता सरकार के एक मंत्री खाते हैं वहां से एक मील या डेढ़ मील होगी सोनपुर ग्रीर पहलेजा की लाइन। हम चाहते हैं सोनपूर-

[श्री महेन्द्र मोहन मिश्र]

पहलेजा की लाइन को मीटर गेज से बाड़ गेज में बदला जाए। हमारे राज्य मंत्री श्री शिव नारायण जी ग्रभी हाल में पटना गये थे। उन्होंने इस बात की घोषणा की थी कि जल्दी से जल्दी यह कान शरू किया जाएगा । मैं निवेदन करना चाहता हं कि ग्राप इस क्षेत्र को इतनी सविधा जरूर देने की कृपा करें। एक मील के क्षेत्र में ब्राइ गेज की सुविधा न होने के कारण वहां के लोगों को बड़ी श्रस्विधा होती है। मैं समझता हं कि इस पर पैसा भी श्रधिक नहीं लगेगा । मंत्री महोदय ने दिसम्बर की बैठक में यह घोषणा की थी कि जल्दी से जल्द यह काम गुरू कर दिया ज एगा। लेकिन चार महीने हो गये हैं, इस डेढ़ मील की लाइन को बाह गेज में परिवर्तित करने का काम ग्रभी तक पूरा नहीं हम्रा है।

इसी प्रकार से हमारे उत्तरी विहार में एक ही दैन 'जयन्ती जनता देन' चलती है। इसको हमारी सरकार ने चलाया था। इस देन से हमारे उत्तरी बिहार के 16 जिलों के लोग राजधानी ग्राते हैं। लेकिन दुर्भाग्य से इस ट्रेन में इतनी भीड़ होती है कि कुछ कहा नहीं जा सकता है। इसिलए मैं माननीय रेल मंत्री जी का ध्यान इस ग्रोर ग्राकपित करना चाहता हं कि वे कृपया इस टेन की तरफ भी ध्यान दें। इसमें केवल 14 सौ ग्रादिमयों के लिए सफर करने की सुविधा है, लेकिन इसमें 19 सौ या दो हजार तक ग्रादमी बैठ जाते हैं। जहां तक इसके मैनटेनेन्स का सवाल है, हमारे भ्तपूर्व रेल मंत्रीगण खासतौर से इस टेन की तरफ निगाह रखते थे। लेकिन ग्रब इस देन की तरफ कोई ध्यान नहीं दिया जा रहा है। इस ट्रेन में ग्राजकल एक पेंट्री कार भी नहीं चलाई जा रही है। ऐसा कहा जाता है कि यह पेंट्री कार डैमेज है, इसलिए इस ट्रेन से हटा दी गई है। श्रभी हाल में जब मैं इस ट्रेन से याला कर रहा था तो मैंने ट्रेन के सुपरिन्टेन्डेन्ट से इस बारे में पूछा । उसने हमें बताया कि यह पैटी कार कालका

मेल में जोड़ दी गई है। मेरे कहने का यह अर्थ नहीं है कि इस पैट्री कार का अन्यत इस्तेमाल नहीं किया जाय। लेकिन मैं यह कहना चाहता हूं कि इस जयन्ती जनता गाड़ी में केवल एक ही पैन्ट्री कार थी उसको भी हटा दिया गया। जैसा मैंने बताया है, इस ट्रेन से उत्तरी बिहार के 16 जिलों के लोग राजधानी में आते हैं। इसलिए उनको इस सुविधा से वंचित नहीं किया जाना चाहिए। मैं चाहता हूं कि लोगों की जो इस प्रकार की छोटी-छोटी मांगें हैं उनकी तरफ आपका ध्यान जाना चाहिए।

इसी प्रकार से एक ग्रासाम मेल नार्थ विहार से चलती है। मैं दावे के साथ कहना चाहता हूं कि इस ट्रेन में पिछले छ : महीनों के ग्रन्दर 50 से लेकर 100 तक चोरियां हो चुकी हैं। चाहे बोगी फर्स्ट क्लास की हो या सेकेन्ड बलास की हो, सभी में चोरियां हो चुकी हैं । ग्राप इस संबंध में ग्रपने विभाग से जांच करवा सकते हैं। इन बोगियों में लैंचेज इस तरह की है कि जो बड़ी ग्रासानी से खोली जा सकती हैं। ग्रभी पिछले दिनों इस टेन से चार डाक्टर याता कर रहे थे। उनका सारा सामान चोरी चला गया । इसलिए मेरा यह निवेदन है कि मंत्री महोदय इन बातों की तरफ भी ध्यान देन की कृपा करें ग्रीर इस प्रकार की व्यवस्था करे कि ये चोरियां न होने पायें।

दूसरी वात मुझे यह कहनी है कि उत्तरी विहार के लोगों के लिए मुजफ्फरपुर और समस्तीपुर में रिजर्वेशन का जो कोटा है, वह बहुत कम है। जैसा मैंने कहा, उत्तरी विहार के 16 जिलों के लोग इन स्टेशनों से राजधानी के लिए सफर करते हैं। मेरे कहने का मतलब यह नहीं है कि बनारस और कानपुर के लोगों के साथ हमारी कोई हमददीं नहीं है। उनके लिए भी इस प्रकार की अधिक से अधिक सुविधा होनी चाहिए। लेकिन आप जानते हैं कि बनारस और कानपुर से वहुत सी गाड़ियां दिल्ली को आती हैं। इसलिए

मेरी यह प्रार्थना है कि मुजफ्फरपुर क्रीर समस्तीपुर में रिजर्वेशन का कोटा बढ़ाया जाना चाहिए ताकि इस ट्रेन में ज्यादा लोगों को वर्थ मिल सके।

मैं एक अन्य अमस्याकी तरफ भी रेल मंत्री जी का ध्यान आकर्षित करना चाहता हुं ग्रीर वह समस्ा रेलवे में जो टी० टी० ईज० होते हैं उनकी कठिनाइयों से संबंधित है। मैं रेल मंत्री जी से यह निवेदन करना चाहता हूं कि इस चैंकिंग स्टाफ को भी रनिंग स्टाफ के रूप में बीट किया जाये और जो सुविधाएं रिनंग स्टाफ को उपलब्ध हैं, वही सुविधाएं चैकिंग स्टाफ को भी दी जायें। यह बात मेरी समात में नहीं श्राती कि कुछ ट्रेनों में गार्डको तो रनिंग स्टाफ में ट्रीट किया जाता है, लेकिन चैकिंग स्टाफ को र्रानग स्टाफ के रूप में टीट नहीं किया जाता है। इसका नतीजा यह होता है कि जब ट्रेन किसी जंक्शन पर रूक जाती है तो उनको रेस्ट करने के लिए वे सुविधाएं प्राप्त नहीं होती हैं जो र्रानग स्टाफ को उपलब्ध हैं। उनके लिए वैटिंग रूम ग्रादि भी सुविधा नहीं होती है। उन्हें किसी थर्ड क्लास वेटिंग रूम में या सैकेन्ड क्लास वेटिंग रूम में ग्राराम करना पडता है। इसलिए मेरी यह आर्थना है कि चैकिंग स्टाफ को भी रनिंग स्टाफ की तरह ही सुविधाएं दी जानी चाहिएं। इसलिये में चाहूंगा कि चैकिंग स्टाफ जो बापका है उसको भी रिनग स्टाफ की कैंटेगिरी में रखा जाये ताकि उनकी सुविधा बढ़ सके।

दूसरी बात जो मैं खास कर रेल मंत्री जी से कहना चाहता हूं, हमारे पंडित जी जब रेल मंत्री थे, उस बक्त भी उनसे कहा था कि डीलक्स कोच एक सीक स्लीपर में साइड वर्थ अनकम्फटेंबल है, उससे लोगों को बहुत कष्ट होता है, इसलिये उसमें से 6-7 वर्थ आप हटा लें तो मैं समझता हूं कि उस स्लीपर में चलने वाले यात्रियों को काफी मुविधा होगी, आने जाने में सुविधा होगी श्रीमन्, उसमें कौच अटेन्डेन्ट होते हैं, कि पास बेड होते हैं। वहां 48 व्यक्तियों के लिये सोने की व्यवस्था है, लेकिन रेलवे प्रशासन उन्हें केवल 8-9 वेड ही देता है, बहुत से यात्री अपना वेड लेकर नहीं आते हैं; क्योंकि उन्हें यह मालूम रहता है कि हमें स्लीपर में बेड्स मिल जायेंगे, लेकिन पहुंचने पर उनको नहीं मिल पाते हैं। इसलिये इस और में रेल मंत्री का ध्यान आकृष्ट करना चाहता हूं और निवेदन करता हूं कि आप कमंचारियों के लिये काफी चिन्ता प्रकट करते हैं, लेकिन जहां सुविधा मिलने की बात होती है, वहां कहने और करने में बहुत फर्क मालूम होता है।

एक दूसरी बात श्रीमन् जनता मील के बारे में कहना चाहता है। ग्राजकल जनता शब्द का दुरुपयोग हो रहा है। वहां जनता मील के नाम पर जो खाना दिया जाता है, मैं चाहता हूं कि रेल मंत्री किसी दिन खुद वह मील खाकर देखें। उसमें क्वालिटी नाम की कोई चीज नहीं है। 3.25 रुपये में अमुमन जो खाना मिलता है ग्राम लोगों को उसकी नवालिटी विल्कूल खराब है। चाहे 3.25 रुपये का खाना 4 रुपये में दें परन्तु श्रन्छा खाना दें। ताकि लोगों को संतोष हो। जो व्यक्ति 3. 25 रुपये दे सकता है वह 4 रुपये भी दे सकता है। लेकिन क्वालिटी पर कन्टोल, नियंत्रण आपकी तरफ से होना चाहिए। लोग टेन में पूछते हैं कि चपाती क्यों नहीं मिलती तो कहा जाता है कि चपाती खिलाने का प्रावधान नहीं है। ग्राप पराठे खा सकते हैं। ऐसी सुविधायें दिलाने के लिये भी ग्रापके विभाग को ध्यान देना चाहिए । जनता मील कह करके लोयस्ट इनकम ग्रुप की सुविधा के लिये जो सस्ता खाना एक रुपये में दिया जाता है उसकी कोई क्वालिटी नहीं है, उसमें विटामिनों की श्रीर सारी वातों की कमी है, इसलिये जनता शब्द ग्रीर जनता मील चला कर आप इसमें अपनी ख्याति को बढ़ाना, चाहते हैं तो उसके लिये यह जरूरी है कि उसमें स्टफ भी होना चाहिए। केवल

[श्री महेन्द्र मोहन मिश्र] ख्याति प्राप्त करने का ही दृष्टिकोण इसमें नहीं होना चाहिए।

एक अन्य बात जो मैं कहना चाहता हूं वह यह है कि इलेक्ट्रीफिकेशन बिहार के मुगल-सराय से आसनसोल तक का ट्रैक मेन लाइन इलेक्ट्रीफाइड नहीं है । इसलिये मैं चाहूंगा कि दिल्ली से हावड़ा का एक ट्रैक हो जाय और इसके इलेक्ट्रीफिकेशन के सम्बन्ध में जल्दी से जल्दी प्रावधान किया जाना चाहिए। इससे बहुत सी लम्बी-लम्बी गड़ियां जो इस ट्रैक से जा सकती हैं, जो हमारी कैपिटल को जा सकती हैं, ग्रोनली आन एकाउन्ट आफ नान-डलेक्ट्रिफिकेशन आफ ट्रैक्स, वे हमारे ग्रान्ड कोई से निकल जाती हैं। में चाहता हूं कि रेल मंत्री महोदय इन मुद्दों पर ध्यान हैं।

भ्रापती बात जो मैं कहना चाता है वह बोनस के सम्बन्ध में हैं। हमारे रेल मंत्री जी भ्रौर हमारे फर्नेन्डीज सौभाग्य से जनता सरकार में हैं। बोनस का जहां तक प्रश्न है, मैं चाहता हं ग्रीर हम लोगों की भावनः है कि जो हमारे कर्मचारी हैं, उन्हें बोनस निश्चित रूप से दिया जाना चाहिए। मैं यह भी कहना चाहता हूं कि ग्रभी सुप्रीम कोर्ट ने एक इंडस्ट्रीज कैटेगरीज के बारे में डिसीजन दिया। इसके माध्यम से हमारी रेलवे जो लारजेस्ट अम्बर-टेकिंग इन दि कन्द्री है, इस इंडस्ट्री कैटेगिरी में म्रा जाय, इसके लिये मापको घोषणा करनी चाहिए । मैं पूछना चाहता हूं कि इसको इंडर्टी डिक्नेयर करने में घाटा क्या है ? मैं रेल मंत्री जी से निवेदन करना चाहंगा कि आप एक बहुत बड़े सोशलिस्ट लीडर हैं, स्राप समाजवादी विचार धारा के हैं, जो हमारे कर्मचारी हैं उनकी सुविधा बढ़े, उनकी सर्विस कन्डीशंस ग्रन्छी हो, ग्राप इस मुद्दे पर लड़ाई लड़ते रहे हैं। इसलिये मैं चाहुंगा कि ग्राप रेलवे ग्रन्डरटेकिंग्स को इंडस्ट्री डिक्लेयर करें ग्रीर बोनस का ऐलान करें, जिसके लिये .ब्रापने 1974 में बड़े पैमाने पर लड़ाई लड़ी थी।

मैं एक अर्ज यह भी करना चाहता हं कि हमारे रेलवे प्रशासन में बहुत से ऐसे ग्रधिकारी हैं जो बरसों से एक ही डिविजन में पड़े हुए हैं। मैं ग्रापके सामने विशेषकर एक उदाहरण देना चाहता हं । रघनाथ प्रसाद श्री वस्ताव के विरुद्ध 1975 में एक पब्लिक कम्पलेंट हुई थी । उनके ऊपर मिस यज ग्राफ मनी का चार्जथा। उस वक्त वे गरहारा में यार्ड मास्टर थे ग्रीर ग्रव ग्रसिस्टेंट सूपरिटेंडेंट सोनपुर हैं । विजीलेंस रिपोर्ट में उन्हें दोषी, पाया गया, लेकिन दुर्भाग्यवश उस रिपोर्ट को ग्रभी तक नहीं रखा गया । इसलिए ग्रब उन्हीं के एक प्रोटेक्टर मिस्टर के० सी० वर्मा जो डिप्टी सी० ग्रो० पी० एस० गोरखपुर में 14 साल से वहां पर बैठे हुए हैं । विजीलेंस श्रीर करप्शन की शिकायत 1975 में रेलवे मंत्रालय के समक्ष दी गई थी। दो-दो जांच हुई. दोनों में यह सही पाया गया कि मिस युज ब्राफ मनी है। लेकिन बभी तक रिपोर्ट को प्रकाशित नहीं किया गया । मैं यह चाहता हं इसी के ग्राधार पर समुचित कार्यवाही हो। इन्हीं जब्दों के साथ में रेल मंत्री का ध्यान इन महों की ग्रोर ग्राकषित करता है। धन्यवाद ।

SHRI LAKSHMANA MAHAPATRO (Orissa): Sir, when the first Railway Budget was presented by Prof. Dandavate, he said that he has the greatest concern for the backward areas and he shall be doing a lot iOi. bringing them at the level of other parts of the country which have developed. In the new budget, that is, this budget, he has said that he has come out with a new deal for the workers, I shall just be telling you that he has done nothing regarding the first thing ihat he promised about bringing up the backward areas to a higher level. The second thing that he said was about giving a new deal I will say that he has not given a new deal, but he has given a raw deal to the workers. Therefore, may I ask him at the outset what he is doing

about the deman Is? He met the N.C.C.R. They p< sed so many problems. He promis* d that they will be fulfilled. But he has not been able to do anything si far. The second thing that I want to know is this. The other day, in this House, in reply to Question No. 282 j ut by Mr. Ibrahim Kalaniya and Mr. Dhabe, he gave us a list of all those demands which the N.F.I.R. had made. Even those things are not being attt nded to. Then, in answer to Ouesti in No 290 in this House, he gave i 3 the different recommendations o' the AR.C. I am referring only to hat part of the recommendation of the A.R.C. which the Railway Ministry has rejected. I am not able to understand what made him not to accept even the setting up of a parliamentar I committee. That was one of the r commendations for proper and purpos iful scrutiny of the working in the 1 -ansport sector including the railw; vs. The other recommendation w-is about the ex-o-fiicio status of t le Chairman and Members of the I ailway Board.

PROF. MADHU DANDAVATE: The Planning Con mission has already set up a Commission.

SHRI LAKSHMANA MAHAPATRO: You have told u₃ that you have not been able to accept that recommendation. That is your statement. One recommendation in full and eight recon mendations in part were not accepted by the Government. That is what you said. I am reading from that. This is also something which he has nol been able to look into. Now, I come to the second part, i.e., the cases which need immediate attention. So far as backwardness of the States is concerned, as you know, the eastern zone i: the most backward. There has not bee I even a single railway line laid dur ng the last 40 years in some areas. During the 30 years of Congress rule, only 18 miles of railway line was laid in Tripura, the State capital. No le of the eastern re-.gion States exc?i t Gauhati has been

connected so far. They have been agitating for it. You had a unanimous resolution passed in Tripura Assembly the other day. A Tripura bandh was also observed. I do not know how you react to these things. The eastern zone which is the most backward zone, is still very backward. It needs immediate attention. All the State headquarters should be immediately connected.

Coming to Orissa itself, it is also a backward zone. That is what he said in his first Railway Budget speech. And there also you find in Banspani-Talcher and many other places railway lines, and they have only goods traffic but they do not have any passenger traffic. For example, there is the Barbil mine area. It is not having the passenger traffic. The railway lines have been laid as far back a3 60 years. Therefore, I want these things should be attended to s_0 that he is able to fulfil his promise of attending to the backward areas.

Now. Sir, I come to certain other questions. Cannibalism is still in vogue in his Ministry in the loco shed and diesel staff. Then you find the parts being taken away from one engine and fitted on to the other en. gines. They are eating away the people who are working there. Ten-hour work is still there. And nothing less than that is meant for them. Then you come to the few people who are working on the amenities of the passengers, the conductors and the coach attendants. Whenever I happen t₀ travel on the De Luxe train. I have seen that many of the coach attendants are required to work for four days at a stretch. I have never seen any other model employer of the Government talking so sweet about the industrial relations and the harmony that should be there between the worker and the employer and yet employ them for four continuous days. For full 24 hours, he has to come with the train and he is not changed after every 8 hours. Then,

[Shri Lakshmana Mahapatro.] Sir, they are not made the running staff. Why? What is the reason? You make the break-van man, and you make everybody a running staff except the coach attendant and the conductor who look after the passenger amenities. The composition of the train is such that he has to get down and go from one end of the train to the other. Yet you do not make him a running staff. I don't find any reason for this thing.

Then, Sir, there are poor bearers who are still working on commission basis. Fortunately for us, the Petitions Committee of Rajya Sabha has gone into it and they have recommended certain things. I hope the Railway Minister does not hesitate to implement the recommendations at the earliest possible time.

PROF. MADHU DANDAVATE; We have announced that all of them will be Railway employees.

SHRI LAKSHMANA MAHAPATRO: Thank you fox that. Then, Sir, I come to the case of the people who die while in service in the Railways. I wish somebody in their family is accommodated so that the whole family does not starve. I pointed out one case, and I have been writing letters. Unfortunately, simply because this is an old case, simply because this person died when the MSM Railway was there, they are not attending to that particular case. One Mrs. Sundaramma, the wife of one Mr. Chandrasekhar who died while serving the MSM Railway, is a trained teacher. She has been serving as a teacher and she is not taken into the Railways, she has not been regularly employed. If she had been taken into the Railway employment, the family would not have been starving. She being a Br: nmin widow, she is not able to go in for a second marriage because of co ventions and customs.

Sir, now I come to the Bhubanes-war coach unit that was promised tv

be established. I hope it will be done very early and the manufacturing unit comes up early. Then, Sir, there are two other things on the Railways. This decasualisation of casual labour should be put to an end and they should be regularised. Then the other thing is that if you want the tracks to be well maintained and looked after and the rolling stock should b° there in good shape, then you ahall have to increase the number of gangmen and that will also provide some employment for some poor people.

Lastly, Sir, I will just point out one thing and I hope he will bear this in mind. When we put this Appropriation money in his hand, let him assure the country that there will be a seat for every passenger if he is a short-distance passenger and a berth for every passenger if he is a longdistance passenger.

MR. CHAIRMAN; Shri V. V. Swaminathan—not here. Now Shri Kumbhare.

SHRI N. H. KUMBHARE (Maharashtra): Sir, our hon, Railway Minis, ter, Shri Madhu Dandavate, i« a known socialist., and he has said that like him his other colleagues are following certain policies and programmes which represent their outlook and concept of socialism and they are reflected in the limited sphere, in a small way, so far as the Railway administration is concerned. In his Budget Speech the hon. Railway Minister has assured us that he will have long-distance classless trains, with only second class of accommodation. He has further assured us that on all major long-distance trains food packets at the cost of Re. 1 per packet will be made available to passengers. This, as I have stated earlier, has a socialist touch.

As regards the long-distance trains, I must congratulate him for introducing the Geetanjali Express from Bombay to Howrah. But the timings of the train are not convenient to

those who board t e train at Nagpur. At present the tin ings are such that the journey from Nagpur to Bombay can be covered on y during day. But the Nagpur people would like to go to Bombay by night. I would,, therefore, request the hon. Minister to see if he can have the timir, *is* changed in such a way that the Nagpur people could travel on this tra;a from Nagpur to Bombay during night.

As regards the one rupee food packets, I would like to make a request to the hon. Minister to supply, what we call in Maharashtra, jhunka bhakar. It is a very simple meal. It consists of two big jawar chappatis and some vegetab es. It is not the question of price. It is a question of giving to poor pe iple an equitable return for the mon ;y that they spend. This is what they rould like to have, namely, jhunka I hakar. Now we spend 30 paise foi a cup of tea, but we know the qua ity. It is not even worth 20 paise. Fr every cup of tea a profit of 10 paise is earned. So the question is both of quality and quantity. Therefoie, my suggestion is to introduce, what is called jhunka bhakar packets.

Sir, the railway employees seem to be on a war-path. The other day we came to know tha the workers have decided to launch 1 stir and they may take recourse to agitations also. It is true that the ion. Minister has been promising that he is trying to find out a workable solution to the problem of bonus. But it seems that a solution is not :n the offing. I do not know how muci time he will take. But the time facto) is important. You cannot delay thes J matters. Therefore, what is nee led is to see that some workable so ution is arrived at and the impending strike, that is likely to jeopardise and disturb the entire Railway Administration, should be put an end to. No do »bt, the problem is difficult. They aVQ probably waiting for the report of Bhootalingam committee which will be perhaps recommending the rationalisation of wages, prices and incomes structure. But that will take its own time. Even after the report is received, the Government will take a lot of time to decide and formulate its policy, it is imperative that before that something has got to be done. This is one of the important outstanding problems and this should be dealt with as expeditiously as possible. This is my request from the railway workers.

Sir, as I have said earlier, Danda-vateji i_s there from the erstwhile Socialist Party though he is now very must a part and parcel of the Janata Party, his decision and that of some other friends in the Janata Party represent only a silver-lining in the otherwise dark clouds of the Janata Party administration.

Now, Sir, the other matter relates to the cases which are pending in various courts,, including High Courts and Tribunals. large number of claims from the workers side are being filed in courts. I do not know why the Railway administration could not formulate a new policy to see that all these claims or disputes are settled at its own level instead of forcing the employees to take recourse to courts and file claims. Sir, it has also been found that even for a small claim-I know of a case which was a claim of Rs. 500 where the authority under the Payment of Wages Act decided in favour of the worker and the Railway administration went to the High Court —the Railway administration spends so much money, and in this particular case the Railway administration would liave sPent another Rs. 2,000. I would like to know from the hon. Minister as to how much amount is spent in defending administration against claims of the workers. 1 am only on the amount that is being spent. If that amount is given to the workers, I think most of these claims would be settled. That is what we call a progressive policy. When we say that we have to follow a progressive policy, we should as well follow it in case of these small claims of the workers.

[Shri N. H. Kumbhare.] For that, we require a change in the policy and I hope the hon. Minister will see to the number of cases pending and the possibility of coming to some compromise in settling them at the administrative level.

The Appropriation

Now,, Sir, I would deal with the problems of the Scheduled Castes and the Scheduled Tribes. I was very unhappy to note that in the long speech of the hon. Minister which covers 32 pages and 72 paragraphs, there is not even a touching reference to the problem of the Scheduled Castes and the Scheduled Tribes. 1 may recall to. the hon. Minister when he said that so far as the problem of the Scheduled Castes and the Scheduled Tribes is concerned, it was not merely of academic interest to him. I know it for a fact that he has been under the influence of Dr. Ambedkar and he had his long association with him and I also know that he has lived among Scheduled Caste and during his long tenure of social service, he has been one of the persons who had been respected by the Scheduled Castes people because of the help he has rendered to them. But that, Sir, is not reflected in so far as the Railway administration is concerned.

SHRI LAKSHMANA MAHAPATRO: He is a prisoner in the glittering cage.

PROF. MADHU DANDAVATE; I am not a free man like you; but I have seen your freedom.

SHRI N. H. KUMBHARE: Sir, the Railway administration published a report which is said to give the progress made in the intake of the Scheduled Castes and the Scheduled Tribes. I have carefully gone through the report and I find that it does not,, in fact, give the progress made, it does not show exactly what has been done. Sir, the report must show what is the progress made in the sense, what has been the back-log in the past and to what extent the Railway administration succeeded in removing or reduc-

ing the back-log. That relevant information is not found in the report. The figures show that the number of vacancies that come to the share of the Scheduled Castes and the Scheduled Tribes are not fully subscribed. In such cases. an explanation should be appended to the report to show the reasons. It should also be mentioned what steps are being taken to ensure that all these posts are filled in. It seems that the rule of exchange of vacancies between the Scheduled Castes and the Scheduled Tribes is not being followed. Sir, the present scheme of reservations is that in a case where a Scheduled Tribe person is not available for a particular vacancy, that vacancy is to be filled up by a Scheduled Caste person. That is the rule of exchange and that is not being followed by the Railway administration. That rule should be strictly followed so that the intake of the Scheduled Castes and the Scheduled Tribes, as the case may be, could be further improved. It is, in fact, a report on the progress made in the in-take of the Scheduled Castes and the Scheduled Tribes. The report should, therefore, contain the progress by showing how much the back-log was, and how it is being wiped out. It is possible only when not only the reserved quota of maintenance vacancies is filled up fully, but there should also be additional intake towards the back-log of vacancies. Sir., the Railway Administration had adopted a policy of special recruitment. Special recruitment was being made. The object of the special recruitment is to wipe off the backlog. Now, the report shows that in almost all vacancies, there is backlog. There is not a single category where there is no backlog. Even in Class IV, in regard to promotions within Class IV as well as in respect of Class III posts, there is backlog. Therefore, it should be the concern of the Railway Administration to see that not only the Scheduled Castes and the Scheduled Tribes are fully represented in the maintenance vacancies, but that some additional appointments are also made towards wiping off the backlog. This is not being done. Therefore,, my request to the hon. Minister would be that specific nstructions should be issued. I wou id like to know specifically from the hon. Minister whether the policy of special recruitment has been given uu. If it has not been given up, why has it not been indicated in the report. Then, Chapter, I and II of the report enumerate the reservation p< licy and show what extra concessi Bis are being given to the members < f the Scheduled Castes and the Sched ded Tribes. I think, it is not necessa y that this should be given in the report. On the other hand, more relevant information could be furnished.

Then, Sir, >/e have got a special cell which is w jrking and it is expected of this sPeci il cell that all the com. plaints or grievances which are being referred to it - /ould be dealt with by it expeditiousl '. It is true that the Administration tries to give replies earlier. But t jmetime_s this is being delayed. The -efore,, it is suggested that sufficient lumber should be employed so that the grievances which are being referred to this special cell are dealt with as early as possible.

Then, Sir, i would like to refer to a judgement c f the Allahabad High Court. Recent v. the Allahabad High Court has giv HI a judgement. According to this judgement, there is a distinction between posts and vacancies. It interprets the existing service regulations an> the High Court has said that the reservation should be only in respeci of posts and not in respect of vacancies. That means, if a certain numrer of employees retire and those vacai cies are there, in those vacancies,, the 'cheduled Castes would not have any s rare. This is how the judgement is. The judgement has given an inter retation of the existing rules. I think, the Railway Administration wou d certainly file an appeal against his judgement because it will take av ay the valuable right of reservation services. I do not

understand the rationale in making a distinction between posts and vacancies. There should be no such distinction and there is no such distinction. But nonetheless, the judgement is there. It is of a binding nature and it should be challenged. There is a lot of agitation over this issue. My submission is that the Railway Administration should not depend upon the appeal and the decision that would follow. They should now examine the orders and take necessary action so that the effect of the judgement is nullified. It should be seen that in all vacancies, the Scheduled Castes continue to get representation. My only request is that the Government should not wait for the decision of the Supreme Court. Pending that decision, they can certainly make suitable modifications in the existing rules so that the Scheduled Castes continue to have the right of representation and the right of reservation in respect of vacancies.

Then, Sir, lastly,. I would like to bring to the notice of the hon. Minister that in the recent past, there has been a mounting propaganda against the reservation policy. I am not referring to Bihar where there is a lot of agitation going on against the Government's decision to provide reservation for backward classes. But here, the agitation is against the reservation policy in respect of the Scheduled Castes and the Scheduled Tribes. Here, Sir, I display for your information the big posters which have been brought out, that too, by the railway employees. They say that it goes against equality. They says:

'जातिवाद का नंगर नाच, They brand

this reservation as a fraught with cas-teism. I will read a few lines:

"आजादी के बाद केन्द्रीय सरकार श्रौर प्रदेशीय सरकारें हमेशा में समाजवाद व [Shri N. H. Kumbhare]

बराबरी का ढोल पीटती रही 12 NOON हैं। संविधान भी सभी भारतीय नागरिकों को बराबरी के

दर्ज से देखता है। लेकिन सरकार ने हमेशा ग्रपना उल्ल् सीधा करने के लिए सवर्ण व हरिजन कहकर तमाम भारत को दो भागों में बांट दिया । ग्राज भी सरकार जातिबाद का यह नंगा नाच खेल रही है और आम आदमी इस नाच में पिसकर मर रहा है"। इस विषय में आप कुछ सोचिये। कुछ आंकड़े हम देते हैं--

क्या धन्ना-मेठ हरिजन सरकार द्वारा दी गई सुविधाओं का लाभ उठाने का हक रखता

I have no objection if a person better off from Scheduled Caste was not given the benefit of reservation. I entirely agree with it. But toy and large, the society as a whole, they are all subject to social backwardness and poverty. They must, therefore, get this reservation. My only regret is that this agitation is being carried out mostly by the railway employees.

SHRI K. K. MADHAVAN (Kerala); May I know whether these things are inspired by the) Government, whether any association or any section of the community in India can question the validity of the provisions of the rights of the Scheduled Castes incorporated in the Constitution?

SHRI N. H. KUMBHARE: I was just trying to point out that this agitation is being carried out mostly by the railway employees. They hav_e associations. Now the question is whether such activities are permissible. I know that every citizen has freedom, but there should be restricted freedom. It cannot go and even touch the provisions made in the Constitution. It is something unconstitutional. So,, I would like to make a very specific request to the hon. Railway Minister that he should make an enquiry as to the persons who are indulging themselves into such unconstitutional activities and if it is not

permissible, such persons should be dealt with departmentally. If it is permissible, then he should make an amendment in the Conduct Rules so that such activities could be covered and that those people could be dealt with departmentally. Such activities are to be curbed and I am confident that the Railway Minister will see to it that such activities are brought to an end.

SHRI N. G- RANGA (Andhra Pradesh); i find, Sir, that during these two years the Government seems to be rather too liberal in sparing too much money for working expenses. In the past, there used to be special care taken Dy the Railway Ministers to assure Parliament that so far as the working expenses are concerned, they are trying to economise as much as possible, but on the other hand, in these two years, more than Rs. 152 crores have come to be allotted for working expenses alone. The Budget Estimates are there. The actual expenditure is much more than Rs. 52 crores within one year. Now I would like my friend to give special attention to this particular factor that as far as it is possible, efforts should be made not to allow these working expenses to have a run-away effect.

Then, Sir, the other day I mentioned the special need of agricultural labour. I would like my hon. friend to take into consideration their need for additional coaches, for janata meals, for cheap return tickets foi groups of ten to fifteen when they move from one place to another during agricultural seasons. The return tickets should be given in the same manner as the students, tourists, pilgrims and all these people are being given during Christmas and other holidays. Facilities from where they start and for their stay at other places should also Jbe made available. They know the stations from which they start in agricultural season and also the stations to which they go and for their night halts, security and shelter should be provided. Certainly

it should be po sible for the railway staff to maintaii some .-shamianas and provide these s mmiana and shelters to them there d iring the agricultural season when th • crops are to be planted, or tram planted, or harvested. This is a problem which arises all over India. From State t₀ State, from district to district, thousands and thousands c f agricultural labourers are moving every year in every season. No special attention has been paid till now to their convenience.

Then, Sir, eve y one knows that so far as the passer ger earnings are concerned, the second class passengers have given the railways more than Rs. 82 crores in addition to what they •were getting dui ng the last two yeara. The first class passengers would be giving only Rs. 12 crores. And yet commensurate a tention is not being paid for improvi lg the conditions and comforts of trav< 1 for the second class passengers. The most important need of these people s for more and more carriages to be placed on the lines for the second c ass passengers. Spe. dal attention h; s got to be paid to this. Similarly, when it comes to the agricultural labo ir and their seasonal movement, steps should be taken to provide additio lal coaches during those seasons foi these people. Otherwise, as at pres -nt, they are obliged to somehow or other squeeze themselves in betwee D the ordinary passengers, causin j inconvenience to themselves as v. ell as to others and the suffering arit ng therefrom is some thing which ougitt t_0 be avoided.

The last point I would like to make is, there is neec for more anfl more over-bridges at all these manned level.crossings. They are very costly. So I would like o suggest to my hon, friend that inv stigations should be made to find oul how many sub-ways there are which are now being utilised for seepage water or drainage water which cay be converted into multi-purpose si b-ways so that they 2135 RS—2

would be used for the present pur. poses as well as for traffic purposes. Once earlier also I made this suggestion with regard to the need for a sub-way at Kuppam station between Madras and Bangalore to be converted in this manner for road transport purposes also, because the railways could not provide a railway over-bridge at that place. In the beginning, they were hesitant. But they have converted that sub-way now with great convenience and profit, both for the public as well as the Government. Similar efforts should be made, wherever there are these subways, to convert as many of them as possible into road-ways also so that these would be beneficial to every body and the Government's need to construct these overbridges can be minimised as much as possible without at the same time causing any inconvenience to the railways and providing necessary convenience for the general public. Thank you, Sir.

PROF. MADHU DANDAVATE: Sir, in the course of my reply to the first stage of the debate, I had extensively dealt with most of the important policy issues. Some of those have been raised again and some local problems also have been stressed in the course of this debate at this stage. I may remind all the hon. Members that I have been following the practice of meeting the criticism on policy issues on the floor of the House, trying to meet the various points that are raised in the debate. About the number of local complaints or grievances regarding the working of the railways which are made on the floor of the House, I have made it a practice, during the last Budget, to address to every Member who speaks on the floor of the House a detailed memorandum or a letter giving the response of the railway administratiin to the concrete suggestions that hav* been made over here.

SHRI N. G. RANGA: These should be consolidated and a report submitted here.

PROF. MADHU DANDAVATE: Anyway, I would submit what I have told a number of other Members that that particular information might net. be found very interesting for Prof. Ranga but it might be interesting for some one else. And, therefore, I will take care to see that each one of the Members who have raised particular issues and complaints gets a detailed memorandum to know what exactly is the responsibility of the Railway Administration, what are the difficulties, what we propose to do, and as-far as possible give a time-bound programme to further remove the difficulties that have been raised on the floor of the House. But, Sir, in spite of that some of the issues that are raised on the floor of the House even today are of general importance and, therefore, I would like to deal with them briefly.

The hon'ble Member who initiated the discussion today has raised a very important issue regarding the language problem. Sir, the House knows it very well that personally myself I am always careful about the sensitivity of the language problem. Just as importance hag to be given to one particular language it has also to be given to all other languages. One of my friends and a colleague-r do not want to name him-once said that as far as the question of language is concerned what is forced is not enforceable and, therefore, the question should be voluntary. Once he had said that rather than having a country divided into two by forcing one language it is better that we have one, two or more languages but have a united country. That is a very important approach ana! has to be maintained. I can assure the hon'ble Member who initiated the debate that we are adopting certain policies which •will not touch any sensitive part of the people as far as any issues are concerned.

What is the policy which we propose to follow? Recently, we have

given instructions for all stations throughout the country that as far as possible three languages should be used.. At the top the name of the station in the regional language should be mentioned. The second priority would be given to Hindi and the third will he given to English. Of course, if some hon'ble Members want the priority to be altered they may look at the plaque in a reverse manner ani satify themselves. Anyway, all the three languages will be used and we will maintain the personality of .ivery language. We will not harm the susceptibility of any language group, and L am sure this priority, regional language first, then Hindi and then English, will meet the requirements of the people travelling in all parts.

AN HON'BLE MEMBER: Make it a national policy..

PROF. MADHU DANDAVATE: Railway_s are not a regional undertaking but they are a national undertaking and, therefore, this is the national policy..

SHRI N. G. RANGA: The reservation charts should be put in English. Now it is given only in Hindi which we cannot follow.

PROF. MADHU DANDAVATE: We shall do. it. Instructions will alsi> be given.

A number of points have been raised regarding new lines, restoration works and conversions. I want ta assure all the Members of this House —I have done it in the other House— that we must try to understand what are the financial constraints within when we have to function today. I myself am not satisfied.

श्री कल्पनाथ राथ : (उत्तर प्रदेश) श्रीयन्, मेरा एक व्यवस्था का प्रश्न है। रेल मंत्र लय ने कहा था कि बाराबंकी-समस्तीपुर रेलवे लाइन...

(interruptions).

SHRI K. K. IIADHAVAN: This is no point of on er. The Minister is speaking about conversion. Instead, Mr. Kalp Nath Kai is making another point. I want your ruling whether Mr. Kalp Nath Rai should raise this point at this mo nent.

The Appropriation

PROF. MAI HIT DANDAVATE: Although it is lot a point of order I would like to reply to his point.

श्री कल्पनाथ राथ: श्रीमन, मेरा निवेदन यह है कि रेलवे मंत्र लय में बाराब है.- रमस्तीपर रेलवे लाइन के बारे में यह बचन दिया था कि हम इसको सन् 1977 तक पूरा कर देंगे, लेकिन यह काम अभी तक पुरा नहीं किया गया है।

SHRI K. K. MADHAVAN: This is no point of I rder. May I know whether this sc :t of opportunity will be made availal le to every one of us? You have to g ve your decision and not anybody el ;e.

SHRI KALP NATH RAI: Do not quarrel, please.

SHRI K. K. MADHAVAN; Some people take an - opportunity to make their point wr le others stand at a disadvantage. You have, please, to take note of tl is. Obviously, he has been speaking for several minutes together.

MR. CHAIRMAN: The Minister wants to reply to his point. Please finish, Mr. Kali Nath Rai.

श्री कल्पनाथ राय: समापति महोदय. मैंने कहा था कि लबे मंत्रालय ने वचन दिया था कि अपने बजट में हम 1977 तक इसको पुरा करेंगे । भगर बाराबंकी-समस्तीपुर लाइन, 1977 बीत गया और ग्रभी ग्राधी भी पूरी नहीं की गई है। इसी तरह बाराणसी भटनी लाइन के लिए सरकार ने इस साल

एक करोड रुपए का प्रावधान किया था परन्तु इस पर कोई भी रुपया खर्च नहीं किया गया। में ग्रादरनीय दण्डवते जी से प्रक्रना चाहता हुं कि क्या वे जो उन्होंनें पिछडे उत्तरी बिहार और पूर्वी उत्तर प्रदेश में छोटी लाइनों को बड़ी लाइन में बदलने का बचन दिया है, उसको पुरा करेंगे ?

PROF. MADHU DANDAVATE: Sir....

MR. CHAIRMAN: You have heard Mr. Madhavan also.

PROF. MADHU DANDAVATE; I have heard, Sir. We had a lot of time and therefore I wanted him to intervene. I had already made a reference to this in my speech, but I will refer to it again ...

Firstly, let me say something about the general problem of life. I am myself not satisfied with the progress that has to be made in the construction of new lines, especially in the-backward areas, because of financial constraints

SHRI KALP NATH RAI: Bara-banki-Samastipur...

PROF. MADHU DANDAVATE; I am coming to that. Just as we had the patience to listen to you, why don't you also have the patience to listen to us? I am coming to that. If you feel that ten lines can be talked about within one second, I have not got the scientific method by which there can be a correlation between all these things.

SHRI P. RAMAMURTI (Tamil Nadu): You have a microwave system in your mouth.

PROF. MADHU DANDAVATE: I am myself a physicist, but it is too much even for nuclear physicists.

I was telling you that there are certain financial constraints. I do not want to blame the Planning Commission because the Planning Commission has to take cognizance of all

[Prof. Madhu Dandavate], the projects under the various Ministries. Somewhere capitive plants have to be set up; at some places generation stations hvae to be set up; sometimes railway lines have to be laid; certain allocations have to be made to other projects also. Therefore, they have to take financial constraints also inoo account. So, I am not quarrelling with the Planning Commission. Therefore, knowing the difficulties Planning of the Commission, I have certain made ^constructive which. proposals backed up by the Members of this House and also accepted by the Finance Ministry, we can at least solve the problem to some extent. Sir, what is happening today? Our estimate up to the end of 31st March is that we will be able to mop up Rs. 89 crores of surplus-this financial year. For the next financial year it will be Rs. 65 crores. But what happens to that surplus today? entire surplus is used up in repaying the debts that are accumulated over the years because the past Administration has not been able to meet the dividend liabilities to the general Revenue and, as a result of that-when more than Rs. 360 crores of debts are thereeven if we generate Rs. 89 crores of surplus, that is utilised in paying back the debts which are already accumulated for years. Now I have suggest-«d that there can be two changes here. One change that can take place is that substantial portion of the surplus which we have generated by monitoring the Administration and with the help and cooperation of the workers and officers, should be allowed to be kept as a development fund, and if that portion of the development fund is available for constructing new lines, especially in the backward reas, then substantial allocations will be there and then only the problem will be solved. does not matter whether X or Y happens to be the Minister of Railways. When the allocations themselves are low, we must try to find, in a constructive way, how the alligations can be increased. This

is ore way. The second proposal is that the entire debts can be converted into capital-at-charge and on that we can pay 6 per cent dividend. One of our Members, Mr. Khan, had gone a step further, and during the Question Hour the day before yesterday, suggested that there should be even a moratorium on the payment of dividend;. As yet there is no question of...

SHRI SHYAM LAL YADAV (Uttar Pradesh): That cannot be done.

PROF. MADHU DANDAVATE: That is what I said. There is the question of converting debts into capi-tal-al-charge at this stage. He wants to go a step ahead and demanded that dividend should be abolished. Of course, that is not possible. But these are two constructive proposals and if they are implemented, I am sure, certain jimounts will be available for the development of backward areas.

Sir as far as the Barabanki-Samastipur conversion work is concerned, the total cost is R^s. 69 crores. But has been spent already is Rs. 39 crore; The allotment for 1978-79 is Rs. 12 crores. We have deliberately stepped that up and I have not remained silent on Barabanki and all that. I have already stated in my first speech during the debate that high priority is being given to the conversion of the Barabanki-Samasti-pur section in Uttar Pradesh and Bihar, and Viramgam-Okha section, etc. I have mentioned it in my speech. durin* my reply to general discussion debats in the Rajya Sabha., I have already mentioned this point. Since the hon. Member was very keen to raise the issue and I did not want him to go dissatisfied from the House, I have clarified the position and I want to tell him. that, on the basis of whatever iunds are available and whatever allocations we have been able to make for tie next financial year to achieve the targets, we should be able to comp ete the conversion work by 1980. That is the categorical information 1 give to the hon. Member and

I 3m sure that he will be satisfied with that.

SHRI KALP NATH RAI: What about the Bha ni-Varanasi line?

PROF. MA] iHU DANDAVATE: Does he want 1 ie to read about each and every line' Although I had referred to thi; also, since he was very much agitited, I wanted him to have the peace t>f mind in this House. And that is tr e only reason why I have referred 1 J this.

Sir, there h; ve been suggestions that at certain places diesel engines are required aid they are not available. I would ike the hon. House to know that, as far as the existing conditions are 1 oncerned, the position of dieselisation and electrification is different in the passenger services and in the goods i ervices. What is the position in the passenger, mail and express service-;? Sixty per cent of our trains are lauled by steam traction, 20 per cen by diesel traction and 20 per cent by electric traction. As far as the good trains are concerned, 22 per cent are hauled by steam traction, 54 per c-nt by diesel traction and 24 per cent by electric traction. Our friends should remember that, since 54 per cent of the goods traffic is by iiesel traction, there is not adeq tate availability diesel locomc tives, for running the When services. passenger the position slight y changes, we will have more die; si engines for passenger trains. I have repeatedly said in this House thai, even from the point of view of furl consumption, the cheapest consumption is that of electric traction, next is diesel traction and then comes steam traction. Therefore, we are alio interested in seeing that gradually iteam traction is converted into diesel traction; but these are the constrj ints which are placed before this Ho.ise in terms of the figures for goo Is traffic and also for passenger traffi;,

Sir, one que; tion which was raised by our friends from Bihar and other

areas is that some of the old pending works which were promised have to-be completed. I will assure them; that as far as the programmes are concerned, whatever work has already begun, we will see to it that due priority is given to it and that it is completed. Our new strategy is that, rather than spreading our net very-wide and having only a paltry allocation for different projects, we will try to complete the projects that are' in hand; and once we complete them, we will try to take up the new works. That is what happened last time. Twenty-eight projects were taken in' hand. Out of them, seven were completed, one was cancelled. Once those projects are completed,, we will not: have to spend any pie on the seven projects and, to that extent, those resources will be available for something else. So this is the strategy we' will follow so far as the new lines-and the conversion of lines are concerned.

Then there was one more point, f am happy to place the facts and figures. I am myself aware of the fact that the reservation for the Scheduled Castes and Scheduled Tribes must not toe tampered with. The hon. Member referred to one leaflet, a poster. Some Members asked me whether this poster was inspired by someone in the ruling party. If you, read that poster carefully...

SHRI K. K. MADHAVAN; I stand* corrected. I Aid not impute any motives to the Railway Department or the Railway Minister

PROF. MADHU DANDAVATE: I am glad.

SHRI K. K. MADHAVAN: I was only asking whether it is inspired by the Government.

PROF. MADHU DANDAVATE: So' I want to point out that from A to Z that poster is a canard against the present policy of the Government. Whenever we go to various railway centres, we do come across such:

31-3-1977 . . 237 Scheduled Castes 32 Scheduled Tribes

things. Even some of the local trade union members who tried to persuade us told us that if priority is given to the Scheduled Castes and Scheduled Tribes—preferential treatment is given to them—they would lose seniority. In one of the meetings in Lucknow, I told the trade union workers that .those who have lost their social seniority for thousands of years must get the seniority in the Railways and I—was not going to listen to that argument. I want to give an assurance -to this hon. House that, as far as the national policy is concerned, the entire Government is committed to the policy of preferential treatment to the Scheduled Castes and Scheduled Tribes.

AN HON. MEMBER: Is it the policy of the Janata Government alone?

PROF. MADHU DANDAVATE: I did not say that it is the policy of the Janata Government. I said that this Is the national policy to which the entire nation is committed. So long •as there are social lags in the society, as far as social life is concerned, preferential treatment will continue to "be given. May be that after 50 years or 100 years when the social lags ^between the Scheduled Castes and others disappear, probably the Scheduled Castes people may themselves come forward and say that they do •not want preferential treatment at all. But so long as the social lags remain, preferential opportunities will continue to be given. I am very happy to indicate here as to what exactly the progress has been in the last several years. I can point out to you that as far as Classes I, II, III and IV are concerned, the filling up of the vacancies by the Scheduled Castes and the Scheduled Tribes continues to be on the increase

The position of Class I was:

Z''3⁴915 • '45 Scheduled Castes 22 Scheduled Tribes 31-3-1976 » . 176 Scheduled Tribes

84. Scheduled Tribes

SHRI M. R. KRISHNA (Andhra Pradesh): What is the percentage? The percentage is the lowest in Classes I and II.

PROF. MADHU DANDAVATE: I have worked out the percentage, I will give that.

0.8%

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The Scheduled Castes:

Up to 31-3-1975
, 31-3-1976
, 31-3-1977

The Seneduled Tribes:

Up to 31-3-1975
, 31-3-1975
, 31-3-1976
. 0-8%
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31-3-1977

Then in Class II:

The Scheduled Castes :		No	Percen- tages
Up to 31-3-1975 ,, 31-3-1976 ,, 31-3-1977		265 414 436	4.9 7.8 9.6
The Scheduled Tribes:			
Up to 31-3-1975 ,, 31-3-1976 ,, 31-3-1977	:	29 61 76	0·5 1·6
Then in Class III: The Scheduled Cas	les		
Up to 31-3-1975 ,, 31-3-1976 ,, 31-3-1977		58622 63937 68598	

The progress in respect of the Scheduled Tribes is again low

The Scheduled Tribes :

Up	to 31-3-1975	٠.	7984	1.3
,,	31-3-1976		11220	1.8
	31-3-1077		12730	2:0

These are the percentages. I have placed these facts before the House so that the House should know that with a concerted effort we are trying to fill the vacancies by the Scheduled Caste;: and the Scheduled Tribes. We have opened certain training centres for some of the competitive jobs.

SHRI PARBH r SINGH (Haryana): A point >f order, Sir.

MR. CHAIRM S.N: Let him complete.

श्री प्रभू सिंह : कम्प्लीट होने के बाद वह वात ही खत्म हो जाएगी।

मंत्री महोदय के ख्याल का बहत बहत धन्यवाद है। मेरे एक साथी ने एक पोस्टर दिखाया था--ग्रापर्श वातों से हमें वडा संतोष है-लिकिन जिन रेलबे कर्मचारियों ने गवर्न मेंट सरवेंट होते हए भी, पोस्टर छगाये, जिनका नाम भी इस पोस्टर के बीच में है इसीलिए में मंत्री महोदय से सिर्फ एक ही चीज पूछना चाहंगा कि क्या आपका मंत्रालय उन सरकारी कर्मचारियों के खिनाफ सी० एस० ग्रार० रुल के ग्रन्तर्गत डिस्पिलिनरी एकशन लेने को तैयार है या नहीं ?

प्रो० मब दण्डबते : पहले यह पोस्टर किसने पब्लिश कराये और जिन्होंने पब्लिश कराये वे कर्मचारी हैं या बाहर के लोग हैं, इसके बारे में इन्क्वावरी करनी होगी। फिर जांच करने के बाद जमा ग्रापने कहा कार्य-वाही करने के लिए तो जैसो कार्यवाही करनी होगी वह हम जरूर करेंगे, यह हम ग्रापको यकीन दिलाना चाहते हैं।

I was just tryi lg to point out that as far as the Scheduled Castes and "Scheduled Trib.-s are concerned, sometimes they om, across genuine difficulties. Sine 3 I have taught in an institution fc unded by Dr. Ambedkar and 70 ti 80 per cent of my students happen d to belong to the Scheduled Caste; I know what their •difficulties are. derely judging their examination mai ks does not suffice. The cultural jackground in their family, the atnosphere in their family, whethei they can study a* home, all these 1 spects are very important. Sir, thi ugh it may mean a

digression, I may reveal one interesting example. At the first year science stage, I saw one caste Hindu, student coming to my class who had scored 60 per cent marks in the matriculation examination. There was also a Scheduled Caste student having the same 60 per cent marks. When they spent four years in B.Sc. and took the B.Sc. examination, the Scheduled Caste student scored 42 per cent marks and the caste Hindu student got 67 per cent mark's*. I tried to find out what We set up a students' group happened. and we went to the colonies where the Scheduled Caste students were living. found out that¹ the Scheduled students had no room to study. They were just sitting below the staircase and studying. Their parents had no understanding. The father was going out as a sweeper and the mother was alsb doing the scavenger's job. So the parents were not able to look after the study of their children. As a result of that, because of the uncongenial cultural atmosphere, he was not able to do well. Then we made an experiment. We offered some of the Scheduled Caste students free accommodation in the- Ambedkar Hostel in Bombay and we subsidised their food charges. Some students, after a better aultural atmosphere, were able to give a better performance than at the B.Sc. examination. This has been our experience. This is what we experienced in the educational field. The same we are experiencing in the railway field. we have given instructions whereby for certain competitive jobs if the Scheduled Caste and Scheduled Tribe candidates appear and their academic standards fall short and their performance is not we conduct separate training good, classes to train them once again. It has been our statistical experience that when they appear next time, their performance is far better than it was without training. That is how we are trying to fill up vacancies where there is recruitment through oomoeti-

[Prof. Madhu Dandavate]. tion. That is how We are trying to concentrate on this question.

Sir, I do not want to take much of your time, but there is one aspect to which our friends have referred and that is the commitment to labour. I was told that what we have given to the labour is not a new deal but a raw deal, I would like the workers to decide whether this is a new deal or a raw deal. Sir, I do not function only in the office. Whenever I go to any railway installation or a railway station, we also organise a rally of the workers. I know that there is discontentment on the question of bonus, but I would like this House to note that there are a number of things that have been done in the course of the last 10 months which reveal a new orientation in the attitude to labour. Sir, the Railways were started in 1853 and they have already completed 125 years. I want to remind this House that in the 125 years of the Indian Railways, Class IV employees were never given a selection grade. For the first time, after 124 years, 50,000 class IV employees have been given a selection grade. Our friends have said that for years together the commissioned bearers on the train are working only as commissioned "Bearers and they are not assured of a minimum income. I have already announced while replying to the debate in the Lok Sabha that we have already taken a formal decision that those who are commissioned bearers in the catering service will be converted into ful-fledged railway employees and they will be getting the Railway scales.

SHRI KALP NATH RAI: On a point of order, Sir. It is most important.

ग्रादरणीय ग्रध्यक्ष महोदय, दण्डवते जी ग्रीर जार्ज फर्नान्डेस साहब ने 1974-75 में देश के सारे रेलवे मजदूरों को बोनस देने का बचन दिया था ...

PROF. MADHU DANDAVATE: I am coming to that.

श्री कल्प नाथ राय : 1200 करोड ६० और क्या अपने वचन को भंग नहीं किया ? का ग्राप वजन को परा करेंगे ?

PROF. MADHU DANDAVATE: Is it a point of order?

MR. CHAIRMAN; There is no-point of order. Now at least do not yield.

PROF. MADHU DANDAVATE: It is very unfortunate that under the garb of point of order, issues are being raised. At least the Hon. Member could have listened to my speech. I am coming to that point. I have already taken note of it. Three Members have raised that point. Probably whatever good things we have done to the workers are a great embarrassment to some Members and, therefore, they say these things. That is the tragedy. Therefore, we have at least done 18 to 19 things which have been mentioned, and I do not want to repeat them. As far as the scales of pay of the railway drivers are concerned, as far as the scales of pay of the firemen are concerned, as far as facilities to the commission-bearers are concerned, as far as salaries to Class IV employees are concerned, we have in fact made improvements. A number of promotions or upgradations are available to Class III employees; a number of upgradations are available to Class II employees. All these things I am merely mentioning to say that in the course of the past ten months we have done all that.

And then there is the ticklish problem of bonus. I do not refuse that there is an important and ticklish problem like bonus. Right from the first day when I assumed the reins of power in the railways, I have beer* saying, and I said as early as 29th March, 1977—I became a Minister on 24th Marcliin a mass rally of the

railway workers that we would be tackling the problem of bonus in a phased manner. \nd I told the workers that in the ourse of the Emergency the pre-Ei lergency Bonus Act was completely r lutilated as a result of which far from the railwaymen getting bonus, even those workers who were entitled to bonus in the pre-Emergency e: a, all of them were robbed of bonus. Therefore, we want to go step by sttp and the first act of the Janata lovernment on the question of bon .s was to reinstate the pre-Emergeni y Bonus Act and pay bonus to the workers who were entitled to bonus in the Emergency days. That was lhe first stage. And what is the next stage?

SHRI K. K. MADHAVAN: Sir, one thing; in Kerala. . .

PROF. MADHI DANDAVATE; I am not talking of my particular State. I do not want to ake away anybody's due. They did it voluntarily. I am talking of the r. itional policy. We tried to reintrodi ce the original Act which entitled by statutory provision payment of bom s. But when the Act was there, the workers did not get the So we tried to restore the original positi on where there was a statutory provi ion for payment of bonus to the workers. Then we will come to the next stage. There are a number of other i idustries and undertakings which are not covered by the provisions pre-Emergency Bonus Act. As early as 29th March I told the worker-;, "you will have to wait; we will have to examine in depth the questio 1 of national wages and prices and emoluments; and after that indepth stud; has been made, in that context, the of bonus will have to be question eviewed. and then the necessary atti ude will be taken." The Bhootalinga: 1 Committee has been told to comr lete its work in six question: months. We wen- asked the Will you mplement all the recommendations <f the Bhootalin^am Committee? Whe lever any commission is appointed, t is not compulsory,

it is not obligatory for the Government to accept all the recommendations made by that commission. They only give the basic data. As far as the Government is concerned, it has the freedom to change the recommendations, it has the freedom to change or reject the recommendations, it has the freedom to modify the recommendations, that freedom is always there. And in the past that was what happened when recommendations of the commissions or committees were received. There is a difference between the award of a court and the recommendations of a commission-There are a number of recommendations which were modified. Therefore, in the light of the situation existing in the country, the interests of the workers as also the recommendations made by the Bhootalingaro Committee—we will study all these aspects—we will take final decision in the matter of bonus. This will be done only after the receipt of the Bhootalingam Committee's report.

Then, Sir, I think all other points have been replied to. There is one point which Prof. Ranga has raisedL

(intermptions)

SHRI KALP NATH RAI; One clarification...

PROF. MADHU DANDAVATE: Other Members have also raised certain points. Let me deal with them also. Please do not disturb me. One Member alone should not try to monopolise the entire House...

SHRI KALP NATH RAI: Do not get angry.

PROF. MADHU DANDAVATE: If I do not yield, you have no right to> interfere or interrupt my speech at all.

Then, Sir, Prof. Ranga rightly raised a very significant point. He said that in the scheme of things the working class is given a certain position; the middle class is given a certain position; but very often the

of the [Prof. Madhu Dandavate] interests agriculturists are completely neglected. time back in both the Houses I Some clarified that when we try to assess the backwardness of a particular State, a particular province or a particular region, or when we decide where a halt should be introduced,formerly -the only consideration deciding the halts of trains was what the requirements of the traffic were—we have set up a number of norms. One of the norms is should be made available to the facilities agriculturists - in the vicinity of the station; then the needs of the population, the needs of education, and also the traffic. While setting up new routes, all these things are taken into consideration. Therefore, while deciding on the halts we do take into account the interests of the agriculturists as well. I will give you one interesting instance. There was a controversy whether the Maharashtra Express train should be made more fast by cancelling certain stops. Those who did not come from the rural areas, they were demanding that the number of halts of the Maharashtra Express should be On the contrary the population demanded that this is the only prestigeous train which passes through a number of rural areas, that there are a number of halts which are available to the rural, agricultural population and therefore the number of halts should not be reduced. We took a policy decision not to change the number of halts of the train and to safeguard the interests of the rural population. Therefore I welcome the constructive suggestion made by Prof. Ranga. He can rest assured that if he point;) out any difficulty of the agricultural population, we

SHRI J7. H. KUMBHARE; I referred to th» question of...

MR. I.-HAIRMAN: What do you want ti rsy?

are here to cater to their needs.

SHRI ?IALP NATH RAI: One; point...

MR. CHAIRMAN: Please resume your

SHRI KALP NATH RAI: One point I want to ask him.

MR. CHAIRMAN: Why do you get up unnecessarily?

SHRI KALP NATH RAI; Only one point.

सर एक क्लेरिफि अन । वार णसी से भटनी रेलवे लाइन के लिए 50 लाख रुपया सरकार ने इस फाइनन्शल वर्ष में दिया था। उस पर एक भी रुपया खर्च नहीं हम्रा है। इसका क्या कारण है और आप वारागसी-भटनी लाइन के लिए क्या कर रहे हैं ?

PROF. MADHU DANDAVATE: I have already given a general reply to that.

MR. CHAIRMAN: That will do. There are now three Bills before us.

SHRI P. RAMAMURTI: I want to ask him...

MR. CHAIRMAN: I am putting this to the vote of the House.

SHRI P. RAMAMURTI: I would only ask the Railway Minister for some information. He said he had made two suggestions to the Government and he wanted the support of the entire House for that. May I know from him what is the form in which he wants our support? We are prepared to support him. He said he made some suggestions to the Planning Commission and the Government and wanted the support of the entire House. I would like to know the form in which he wants our support. Should it be in the form of a memorandum with all our signatures on it? What should be the form?

PROF. MADHU DANDAVATE: All that I said was, if there is unanimity and goodwill of both the Houses of Parliament, then I can go before the

Planning Commission and plead with "them.

SHRI P. RAMAMURTI: How do we express our si pport?

PROF. MADH f DANDAVATE: Nobody has oppos ;*d* it and I take it for granted that tliere is support.

MR, CHAIRMAl . There are three Bills and I will put each one of them to the vote of the House. The question is;

"That the Bill to authorise payment of approj nation of certain sums from and <>ut of the Consolidated Fund of India for the services of the financial 3 ear 1978-79 for the purpose of Raib/ays, as passed by the Lok Sabha, 3e taken into consideration."

The motion wa<\ adopted.

MR. CHAIRMAN; We shall now take up clause by < lause consideration *oi* the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were addi'd to the Bill.

PROF. MADHU)ANDAVATE: Sir,] move:

"That the Bill be returned." *The* question *wa: proposed.*

SHRI KALP NATH RAI: This is the third reading. One point...

MR. CHAIRMAN: That is enough. The question is:

"That the Bill he returned." *The motion was idopted.*

MR. CHAIRMAN: I will now take ~up the second Bill

SHRI KALP T ATH RAI; One point.

MR. CHAIRMAN What is it? Are you the only per on in the whole House?

SHRI KALP NATH RAI; Only one point.

MR. CHAIRMAN; You are always coming in the way.

SHRI KALP NATH RAI: One point सभापति महोदय. वाराणसी-भटनी लाईन

(Interruptions) मेरी बात सुन तो लंजिये

MR. CHAIRMAN: That will do. Do not take down.

(Shri Kalp Nath Rai Continued speaking)

MR. CHAIRMAN: Now, I am coming to the second Bill. The ques. tion is:

"That the Bill to authorise payment and appropriation of certain further sum_s from and out of the Consolidated Fund of India for the services of the financial year 1977-78 for the purposes of Railways, as passed by the Lok Sabha, be takea into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up the clause-by-clause consideration of the Bill

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and- the Title were added to the Bill.

PROF. MADHU DANDAVATE: Sir, I beg to move:

"That the Bill be returned."

The question was put and **the** motion was adopted.

MR. CHAIRMAN: Now, I am coming to th_e third Appropriation Bill.

The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund, of India to meet the amounts

[Mr. Chair-man.]

spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1976, in exces_s of the amounts granted for those services and for that year, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN; W_e shall now take up the clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

PROF. MADHU DANDAVATE; Sir, I beg to move:

"That the Bill be returned."

The question was put and the motion was adopted.

RE. THE REPEAL OF THE MISA BEFORE THE END OF THE CUR-RENT SESSION OF THE RAJYA SABHA

SHRI BHUPESH GUPTA (West Bengal): Sir, before you return home after this session, I have a submission to make to you. I want to make a submission before you g_0 home because, Sir, as the Chairman, only you can help us. Today i_s the last day of the session.

MR. CHAIRMAN; No, we are sitting tomorrow also.

SHRI BHUEPSH GUPTA: Tomorrow is the last day of this session. We have no shortage of business anyhow and we can carry on the business also. But I have a submission t_0 make. 1 find that the Deputy Leader of the ruling party in this House, .'"ihri Sunder Singh Bhandari, has made u public statement that the Bill which proposes to incorporate preventive detention in the Cr. PC will b_e dropped. He has made a

statement and it has been reported in the papers.

SHRI SUNDER SINGH BHANDARI (Uttar Pradesh): I did not say-so.

SHRI BHUPESH GUPTA; Sir, he is very close to the treasury benches and I think that he has some basis for saying so. Anyway, he should make the position clear. If this Bill could be dropped, it would be very good. Now, what happens is this: Many of our esteemed colleagues here will be retiring soon, one.third of them will be retiring practically the day after tomorrow and they may not be in a position to take part in the proceedings here except those who get reelected. It is only for those Members who are retiring and who may not come back that I am requesting that they be given an opportunity to take part in the discussion when the MSA $i_{\mbox{\scriptsize s}}$ repealed. Therefore, my suggestion will be that, in deference to their urges and wishes and in view of the fact that they have been here for six years or so and they are retiring and some of them may not be coming back, it will be meet and proper for the Govvernment t₀ bring forward that Bill before this House to repeal the MISA ro that those colleagues 01 °urs who will not be coming back could take part in one of the noble acts of this Parliament[^] namely, the act of repealing MISA

I do hope that Mr. Advani will not deny our colleagues this grant opportunity as a gesture, as an appreciation of their services to this House and that he will deny them a chance so that when they go back, they can be happy over the fact that their last day in the Rajya Sabha was the day on which MISA was repealed. I do hope that this opportunity would be given to them. Sir, The Ba_r Council of India has also passed a resolution calling for the repeal of the MISA. Everybody has asked for the repeal of MISA. I do not wish to say as to bow thi_a should be